Annexure – 3

Name of the corporate debtor: RANKINI POWER GENERATION PRIVATE LIMITED
Date of commencement of CIRP: 14.05.2026 (Order dated 14.05.2026 was received on 15th May 2026)
List of creditors as on: 16th July, 2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that maybe set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share inCoC					
1.	SREI Equipment Finance Limited	20.05.2026	14,39,49,18,953	14,38,53,21,236	Secured. Further details mentioned in **Annexure A.**	14,38,53,21,236	Nil	No	97.85%	Nil	Nil	95,97,717	Nil	
2.	Palm Products Private Limited	29.05.2026	70,82,76,903	31,58,45,203	Secured Further details mentioned in **Annexure B.**	31,58,45,203	Nil	No	2.15%	Nil	Nil	39,24,31,700	Nil	
	TOTAL		**15,10,31,95,856**	**14,70,11,66,439**		**14,70,11,66,439**			100%			**40,20,29,417**		

Annexure A

PRIMARY SECURITY

1. First Charge on all of the following assets:
    - Charge on movable assets and properties (both present and future) including movable plant and machinery, whether affixed to the earth or not, as also all tangible movable assets (both present and future) and in particular, including without limitation, all movable plant and machinery (whether attached or otherwise), inventory, interior, all other fixed assets (both present and future) including computers, office and other equipment, appliances, furniture, fixtured, vehicles, machinery spares and stores, tools and accessories, electrical spares, meters, pipelines, tanks and all other equipment, whether or not installed, and whether lying loose or in cases or whether lying loose or in cases or whether lying or stored in or to be stored In or to be brought into any of the Borrower's premises, warehouses, stockyards, godowns or those of Borrower's agent, affiliate, associate, representative or at various work site or at any place or places wherever else situated or wherever else the same may be or whether in the course of transit or delivery whether now belonging or which may hereafter belong to the Borrower's or which may be held by any person at any place within or outside India to the order or disposition of the Borrower's and all documents of title including bills of lading, shipping documents, policies of insurance and other instruments and documents relating to such movables, in each case, together with all benefits and rights thereto.
    - All of the Borrowers' assets including rights, titles, interest claims, insurance policies;
    - All of the Borrower's current assets-book debts, outstanding moneys, claims, demands, bills, guarantees, letter of credit, contracts, engagements, operating cash flows, commissions, revenues of whatsoever nature and wherever arising of the Borrower's and stocks, shares, notes, bonds, warrants and other securities of any kind belonging to or held by the Borrower's and all chose in action which may give rise to any debts, revenue or monetary claim, which are now due and owing or accruing and which may at any time hereafter during the continuance of this Deed become due and owing or accrue to the Borrower's, and the benefits of any security, guarantee or other rights in relation to any of the foregoing;
    - Charge on stocks of raw materials, finished and semi-finished goods, goods in process and consumable stores, which are now lying or stored in or which hereafter from time to time during the continuance of this Deed by lying or stored in or brought into or be in or about the factories and godowns of the Borrower's or warehouses, wherever situate.
    - All of borrowers account opened/to be opened.
    - All of the borrowers current or non-current investments both present and future.
    - All intangible assets of the borrower.

COLLATERAL SECURITY

2. NIL

PERSONAL GUARANTOR

3. NIL

Annexure B

PRIMARY SECURITY

As per Inter-Corporate Deposit Agreement

- Second Charge on all the immoveable assets of the Borrower, both present and future.
- Second charge on all movable assets and current assets of the Borrower, both present and future.
- First and exclusive charge on the investment of Borrower in Warrants of Abhijeet MADC Nagpur Energy Private Limited, along with all rights, title and interest in warrants.

As per Deed of Hypothecation

- Second charge on all present and future movable assets and current assets of the Borrower including plant and machinery, furniture and fittings, equipment, computers hardware, computer software, machinery spares, tools and accessories and other movable assets, both whether now lying loose or in cases or which ate low lying or stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought onto or upon or be stored or be in or about all the Borrower's premises, warehouses, stockyards and godowns or those worksites or at any up country place or places or wherever else the same may be or be held by any party.
- First and exclusive charge on the investment of Borrower in Warrants of Abhijeet MADC Nagpur Energy Private Limited, along with all rights, title and interest in warrants. The Borrower agrees that the security of Warrants shall include conversion of warrants into Equity Shares, any other security, redemption, dividend, coupon etc in any manner as per terms of the warrants.
- Second charge on all present and future book debts, outstanding moneys receivable, claims, Contracts and bills which are now due and owing or which may at any time during the continuance of this security become due and owing to the Borrower in the course of its business by any person, firm, company or body corporate or by the Governmental Authority or office or ant Municipal or Local or Public or Semi Government body or authority or any body corporate or undertaking or project whatever in the public sector and all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in, to or in respect of all amounts owing to the Borrower, and/or received by or receivable by, the

Borrower, whether now, or at any time during the continuance of this Deed, which description shall include all properties of the above description, whether presently in existence or acquired hereafter and shall include cash in hand;

- Second charge on all present and future stock in trade consisting of raw materials, finished goods, goods in process of manufacturing and other merchandise whatsoever, being movable properties, now or at any time after this Deed: (a) belonging to the Borrower; (b) at the Borrower's disposal; or (c) stored or be stored or brought in to upon or in course of transit to the Borrower's factory or premises including a Room No. 701, 7th Floor, Sidco Global Tower CN 8/2., Sector-V, Salt Lake City, Kolkata – 700091 (or at any other place in the Borrower's possession or occupation or at any other place.)

<u>COLLATERAL SECURITY</u>

NIL

<u>PERSONAL GUARANTOR</u>

NIL